

candidates hailing from the State of Sikkim for the examinations to be held till 1982...

MR. SPEAKER : What is required is this : Can you provide equal opportunities because they will not be able to compete with the people who have come from public schools ? That is his question. That should be clarified. How are you going to justify that ?

SHRI P. VENKATASUBBAIAH : During the interview, the development... (Interruptions).

PROF. MADHU ADNDAVATE : You are reading irrespective of the question!

MR. SPEAKER : The simple question is whether a student who comes from the rural side, from villages where he does not get the opportunity to read English will be able to compete with others.

SHRI P. VENKATASUBBAIAH : I am coming to that. I have explained to you that English language is only a qualifying examination.

MR. SPEAKER : [Other subjects also.

SHRI P. VENKATASUBBAIAH : The interview carries only 250 marks. we have given every possibility not to judge the students upon the proficiency of English language. This is being done.

MR. SPEAKER : I would like to have an-hour discussion on this.

#### **Letter of Intent Issued to State Electronic Corporation for Manufacturing of Electronic Watches**

\*248. SHRIMATI MADHURI SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that letters of intent have been issued to various State Electronic corporations for manufacture of electronic Watches;

(b) if so, the details thereof;

(c) whether some State units are facing difficulties in procuring crucial components ; and

(d) if so, the steps proposed to be taken to remove uncertainties in this regard ?

The Minister of State in the Departments of Science and Technology, Science and Electronics (SHRI P. N. SINGH) : (a) and (b) C. Yes, Sir All applications received from State Public Sector Undertaking have been approved and letters of intent issued. These are from Tamil Nadu, Punjab, West Bengal, Haryana, Karnataka, Orissa, Pradesh, Kerala, Andhra Maharashtra, Jammu & Kashmir, Uttar Pradesh and Bihar.

(c) No, Sir.

(d) Does not arise.

श्रीमती माधुरी सिंह : मंत्री महोदय ने जो उत्तर दिया है उससे मैं संतुष्ट हूँ।

#### **Voluntary Organisations receiving Funds from Abroad**

\*249. SHRI DHARAM BIR SINHA : Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:—

(a) which voluntary organisations in this country receive funds from foreign countries;

(b) whether it is a fact that the leading members of some of these voluntary organisations are common office bearers and exercise control over a number of such organisations;

(c) whether the accounts of these organisations are subject to public audit;

(d) whether Government oversee the activities of these organisations; and

(e) whether any of these organisations has indulged in objectionable activities ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) There are about 5,000 Organisations/Associations in the Country which are receiving funds from foreign countries.

(b) Yes, Sir.

(c) Under Rule 8(2) of the Foreign Contribution (Regulation) Rules, 1976, each association is required to submit annual audit report duly certified by a Chartered Accountant to the Government of India.

(d) The source and the manner in which foreign contribution is received by the voluntary Organisations and the purpose for which it is utilised is furnished to the Government through prescribed returns twice by a year by these Organisations.

(e) Some instances where these Organisations have indulged in objectionable activities have come to the notice of Government.

**SHRI DHARAM BIR SINHA:** I must protest at the cavalier manner the Minister has replied to the question. I have asked for specific names. If you read the question, I have asked: 'Which voluntary organisations? The Minister has just said: '5000 organisation'.

**SHRI YOGENDRA MAKWANA:** Is it possible to name all the 5000 organisations ?

**SHRI DHARAM BIR SINHA :** That is why I wanted him to lay a statement on the Table so that I could go through the names of those organisations? make my views on them and put supplementary questions: In any case, the Minister has conceded that some instances have

come to the notice of the Government of objectionable activities. I thought that at least they would be fair to the House and give the names of those organisations against whom they have found reports of objectionable activities. May I ask him to name those organisations? What kind of objectionable activities and when have they found? Where are these organisation located?

**SHRI YOGENDRA MAKWANA:** Only last Friday these organisations were discussed in this very House like Gandhi Peace Foundation and other organisations connected therewith. The Government has given an assurance to the House by accepting the Resolution that a Commission of Inquiry under the Commission of Inquiry Act would be appointed to go into it. (Interruptions)

**SHRI DHARAM BIR SINHA :** Which are those organisations and why cannot you name them ?

**SHRI YOGENDRA MAKWANA:** Gandhi Peace Foundation and other organisations.

**MR. SPEAKER :** You can give the list.

**SHRI YOGENDRA MAKWANA:** I will lay the list on the Table of the House.

**श्री विलास मुत्तमवार :** वे विदेशी संस्थाएं या सरकारें कौन-सी हैं जो अपने देश के भीतर स्वैच्छिक संगठनों को आर्थिक मदद करती हैं ? ऐसी सहायता के पीछे उन विदेशी संस्थाओं के उद्देश्य क्या हैं ?

**SHRI YOGENDRA MAKWANA:** AVARD, CARE, AFPRO, etc. are the organisations of international character. They are giving aid to voluntary agencies. They give aid for promotion of cultural and other social activities.

**SHRI NIREN GHOSH:** Is it a fact that because the Gandhi Peace Foundation was associated with

JP, so the entire exercise is being done, which is politically motivated? Is it not a fact that we have agitated several times on the floor of the House that several voluntary organisations are indulging in secessionist activities, supporting the secessionist movement in Assam, Tripura and other places? Even though references were made here to voluntary organisations like CARE, no enquiries were made which could satisfy the House. So, would he enlighten the House whether it is not on account of political bias that only the Gandhi Peace Foundation has been taken up for enquiry?

**SHRI YOGENDRA MAK-WANA** : I deny the allegation made by the hon. Member. There is no substance in the allegation which he has made. When a resolution on this subject was discussed in the House last time, all sections of the House which participated in the discussion narrated the instances where these organisations misused funds. So, there is no question of political victimisation of the organisation. So far as the other question is concerned, a constant what is kept by Government on such organisations which are receiving funds from foreign countries.

### Conference of Labour Ministries

\*250. **SHRI CHITTA BASU** :  
**SHRI B. V. DESAI** :

Will the Minister of LABOUR be pleased to state:

(a) whether a Conference of the Labour Ministers of the States was held in New Delhi on 4 August, 1981; and

(b) if so, the decisions of the Conference?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA)** : (a) Yes, Sir, the 32nd State Labour Ministers'

Conference was held on the 4th and 5th August, 1981.

(b) A statement giving the main Conclusions and Recommendations is laid on the Table of the House.

### Statement

*32nd Session of State Labour Ministers' Conference—New Delhi—August 4-5, 1981.*

### Main Conclusions and Recommendations

The 32nd Conference of the Ministers of Labour of the Central and the State Governments, including the Governments of Union Territories was held on the 4th and 5th August, 1981; the Conference was preceded by a meeting of the Secretaries of Labour of the Governments.

### Item 1 and 3 of the Agenda

2. The Conference noted the developments in the field of labour since the 31st Conference held in July, 1980. It was agreed that an arrangement should be made to keep each Government informed of what is happening in the different States of the country by collecting information from the State Governments by means of periodical reports and circulating them for general mutual information. The Conference recommended that for this purpose a suitable institutional machinery might be set up in the Ministry of Labour which may function as a clearing house of information on important legislation and welfare measures adopted by the Central and State Governments from time to time.

3. The Conference recognised that the country was passing through an economic crisis following the enormous increase in oil prices and that the need of the hour was to keep the wheels of production moving. In this context, work stoppages for any reasons—strikes, go-slow, lock-out or lay-offs—should be eschewed as they harmed the economy.